

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL)..... Diary No(s).73736/2025

SHAILENDRA MANI TRIPATHI

Petitioner(s)

VERSUS

SECRETARY MINISTRY OF WOMEN AND CHILD
DEVELOPMENT, UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 70409/2026 - CONDONATION OF DELAY IN REFILEING/CURING THE
DEFECTS, IA No. 70408/2026 - EXEMPTION FROM FILING O.T.

Date : 13-03-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) :Mr. M R Shamshad, Sr. Adv.
Mr. Shashank Singh, AOR
Ms. Mamta Rani, Adv.
Ms. Pooja Shilpkar, Adv.
Ms. Manisha Yadav, Adv.
Mr. Prapti Shrivastava, Adv.
Mr. Arijit Sarkar, Adv.
Mr. Rakesh Kumar, Adv.
Mr. Gaurav Kumar, Adv.
Ms. Sayantani Basak, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. The petitioner has already brought to the notice of the Authorities the issues sought to be raised in this writ petition. It seems to us that the petitioner has fulfilled his endeavours required at his end to promote the welfare of young working women. There is no need for the petitioner to approach the Court repeatedly and seek a positive mandamus.

3. We have no reason to doubt that the competent Authority shall earnestly consider the observations already made by this Court in orders dated 24.02.2023 and 08.07.2024 passed in W.P(C) No.172/2023 and W.P.(C) No.327/2024 respectively, for the purpose of formulating a Model policy for consideration by all stakeholders.
4. The Writ Petition is, accordingly, disposed of.
5. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR